an>

Title: Issue regarding demand for removal of the Jharkhand Government.

**श्री सुनील कुमार सिंह (चतरा) :** कल एक बयान में कहा है कि ...*मैं आपके माध्यम से ऐसे मुख्य मंत्री पर कार्रवाई की मांग करता हूँ। झारखंड राज्य के मुख्य सचिव ने प्रैस वार्ता करके यह बयान दिया है कि राज्य का मुख्य मंत्री राजनैतिक हस्तक्षेप कर रहा है, इसलिए उस राज्य के अंदर एक संवैधानिक संकट उत्पन्न हो गया है। वहाँ के अपराधी बेलगाम हो गए हैं, राज्य सरकार के प्रोत्साहन से उन्हें खुली छूट है। राज्य सरकार का मुखिया मुख्य मंत्री और वहाँ के चीफ सैक्रेट्री अखबारों के माध्यम से एक-दूसरे के आमने सामने हैं। इसलिए आज जब भारतीय जनता पार्टी ने वहाँ विरोध प्रदर्शन करना चाहा है तो सुबह से वहाँ लाठियाँ चल रही हैं, आँसू-गैस छोड़ी जा रही है। राज्य भर से आने वाले कार्यकर्ताओं को जगह-जगह रोककर वहाँ पीटा जा रहा है। झारखंड में कानून का राज समाप्त हो चुका है इसलिए मेरा आपके माध्यम से आग्रह है कि झारखंड पर विशेष चर्चा हो और झारखंड की सरकार को बर्ख्वास्त किया जाए।...(व्यवधान)

**माननीय अध्यक्ष :**

श्री रवीन्द्र कुमार पाण्डेय का नाम श्री सुनील कुमार सिंह द्वारा उठाए गए विषय के साथ संबद्ध किया जाता है।

The House stands adjourned to meet again at 2 o'clock.

â€¦ (Interruptions)

**12.58 hrs**

The Lok Sabha then adjourned till Fourteen of the Clock.

**hrs**

*The Lok Sabha re-assembled at One Minute past*

*Fourteen of the Clock.*

(Shri Arjun Charan Sethi *in the Chair*)

...(*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, please allow me to speak one sentence. ...(*Interruptions*)

HON. CHAIRPERSON: Shri Ashwini Kumar Choubey:

...(*Interruptions*)

HON. CHAIRPERSON: 'Zero Hour' is over.

SHRI ADHIR RANJAN CHOWDHURY : It is not a 'Zero Hour' issue, Sir. For the last few days, we have been putting forward our submission for consideration that we should be allowed to raise a discussion on 'communal violence' under Rule 193. ...(*Interruptions*)

SHRI RAJIV PRATAP RUDY (SARAN): Why is this special dispensation to him, Sir? ...(*Interruptions*)

HON. CHAIRPERSON: Hon. Member, the time for raising such issues is over.

...(*Interruptions*)

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Hon. Chairman, Sir, we have heavy business. We have been discussing 'drought and flood' for the last two days. I would urge the Chair and also the House to take that up and complete it within one-and-a-half hours or two hours. Then, we have to take up SEBI and we also have other business. Hon. Members can bring any other issue to the notice of the Chair which can then be discussed in the Business Advisory Committee also. So, please take up the next item 'drought and flood'. ...(*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY : Sir, I am not raising any issue. I am simply saying that from our Party, we have already forwarded a submission with a request that a discussion on 'communal violence' may be considered. It needs to be considered. ...(*Interruptions*)

HON. CHAIRPERSON: Please sit down.

SHRI ADHIR RANJAN CHOWDHURY : What is this, Sir? You are not allowing me to speak one sentence. On behalf of our Party, for days together, we have been submitting a request. ...(*Interruptions*)

HON. CHAIRPERSON: You have already spoken. Please sit down.

...(*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY : What is this, Sir? ...(*Interruptions*) It is better if the Government says that we should not come to the House. ...(*Interruptions*)

HON. CHAIRPERSON: You have already spoken for more than a few seconds.

...(*Interruptions*)

HON. CHAIRPERSON: Now, we shall take up Matters under Rule 377.